

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4338
ANSWERED ON:22.03.2013
NCPCR REPORT ON CHILD ABUSE
Singh Alias Pappu Singh Shri Uday

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether a recent report by National Commission for Protection of Child Rights (NCPCR) has revealed that cases of child abuse in the country have gone up unprecedentedly in the last few years;
- (b) if so, the details thereof;
- (c) whether the NCPCR has not succeeded to the desired level in preventing incidences of child abuse in the country;
- (d) if so, the reaction of the Government thereto;
- (e) the concrete steps taken or proposed by the Government to address the issue and also to ensure proper check on such cases?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) & (b): The National Commission for Protection of Child Rights (NCPCR) has not prepared any report on 'Child Abuse'.

(c) & (d): The NCPCR is mandated, inter-alia, to examine and review the safeguards provided by law for the protection of child rights and to inquire into cases of violation of child rights and recommend initiation of proceeding. The prevention of child abuse in the country is the responsibility of the concerned authorities of the State Governments/Union Territory Administrations.

(e): To deal with cases of child sexual abuse, the Government has brought in a special law "The Protection of Children from Sexual Offences Act, 2012". Besides, to check on cases of child abuse, the Juvenile Justice (Care and Protection of Children) Act, 2000 provides for mandatory registration of all Child Care Institutions housing children in need of care and protection.